

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- RFA 22/2020

Union of India	Titled V/s	Ved Parkash and Ors.
..... Petitioner/Appellant(s)	 Respondent(s)

Notice to the respondent (s): -

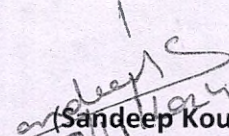
3. Sohan Lal S/O Bhagtu

R/O Arli Hansali, Tehsil and District, Reasi

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 10.03.2025 09.30 A.M. or the next working day if 10.03.2025 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 07th day of November, 2024 at Jammu.

No.:- 10016
Dt.:- 08-11-2024


(Sandeep Kour)
Registrar (Judicial)
High Court of J&K and Ladakh
Jammu M U.

No.:-

Dated:-

Copy of the above forwarded to:

1. The Editor Daily Excelsior, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 182 dated 02-11-2024 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

(Sandeep Kour)

Registrar (Judicial)

High Court of J&K and Ladakh
JAMMU.

